

Statement-II*[English]**Number of Elephants killed by poachers***Allocation of Kerosene to States**

S.No.	States	1995-96	1996-97	1997-98
1.	Andhra Pradesh	—	—	—
2.	Arunachal Pradesh	1	1	—
3.	Assam	6	4	6
4.	Bihar	1	2	3
5.	Karnataka	10	18	15
6.	Kerala	3	7	2
7.	Meghalaya	10	5	3
8.	Nagaland	8	5	1
9.	Orissa	17	11	7
10.	Tamil Nadu	7	15	6
11.	Uttar Pradesh	19	—	—
12.	West Bengal	3	—	—
		85	68	43

2862. SHRI A.C. JOS :
SHRI RAJVEER SINGH :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government of Kerala and Uttar Pradesh have requested to increase their allocation of Kerosene;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Yes, Sir. The Governments of Uttar Pradesh and Kerala have requested to increase their allocation of Kerosene. Kerosene is a deficit product and more than 40% of the country's requirement is being met through imports. However, on account of constraint of product availability, foreign exchange and heavy subsidy involved, it is not possible to meet the demand in full.

During 1998-99, a very high increase of 18.01%, as compared to previous year, has been made in allocation of kerosene to Uttar Pradesh, against national growth of 8.5%, thereby increasing the per capita availability to 10 Kg/annum. Kerala has been given an increase of 3.61%, as compared to previous year, thereby increasing the per capita availability to 10.31Kg/annum.

During the last three years, kerosene allocation to Kerala and U.P. has been as under:-

Year	(figs in MTs)	
	Kerala	Uttar Pradesh
1996-97	279701	1128847
1997-98	289540	1178862
1998-99	300006	1391123

A high number of LPG connections are also being issued in all States including U.P. and Kerala, which reduces the demand for kerosene.

**Telephone Facility by Private Company
in Andhra Pradesh**

2863. SHRI S. SUDHAKAR REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a number of telephone exchanges in Andhra Pradesh are blasted by the extremist groups;

*[Translation]***Establishment of Hospitals**

2861. SHRI RAJVEER SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the clearance has been given for the setting up of a five hundred bed hospital in Bareilly, U.P. ;

(b) if so, whether the required amount has been allocated to the State Government ;

(c) if not, the reasons therefor; and

(d) the time by which this amount is likely to be provided ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI):
(a) No, Sir.

(b) Does not arise.

(c) and (d) The proposal was first examined in 1991 when the Government of U.P. was requested to intimate the details of counterpart funding to be provided by them. Thereafter, in June, 1997, in response to a reference from Government of U.P. they were again requested to submit availability of counterpart funding, which is required for posing the proposal to the Ministry of Finance. No response has yet been received from the Government of U.P. to these references.

- (b) if so, the facts in this regard;
- (c) whether the department has given the right to private companies to establish telephone in large number of villages where there are no telephone connections;
- (d) if so, the number of villages given away to Private companies in the State; and
- (e) the progress made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA) : (a) Yes, Sir.

(b) 109 Telephone Exchanges are blasted/damaged in A.P. circle.

(c) Yes, Sir.

(d) Telecom facility had to be provided in 6080 numbers of uncovered villages by M/s Tata Teleservices Ltd. before 30.9.98 and accordingly the said villages have already been made over to M/s Tata Teleservices Ltd.

(e) So far no VPT has been provided by the said company.

Pending Criminal Cases

2864. SHRI U.V. KRISHNAMRAJU:
SHRI JAYARAMA I. M. SHETTY:
SHRI AMAN KUMAR NAGRA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Supreme Court of India has recently asked all the State Governments to furnish list of criminal cases pending in courts across the country ;

(b) if so, the details of such cases pending in various High Courts and Supreme Court of India since the last three years ;

(c) whether the Supreme Court of India has directed High Courts to give preference to criminal cases while disposing of the cases; and

(d) if so, the time by which pending cases are likely to be cleared?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M.THAMBI DURAI) : (a) The Supreme Court of India in its order dated 10th December, 1998 in W.P. (Civil) No. 559 of 1994 - R.D.Upadhyay Vs. State of Andhra Pradesh and others, has directed all the High Courts to furnish a list of all pending criminal cases (district wise) in different courts specifying the offences to which they relate and if they are pending

for more than five years as on 31.12.98 the reasons for not being disposed of speedily.

(b) A Statement is attached.

(c) No such direction has been issued to the high Courts by the Supreme Court of India in the above said order.

(d) Question does not arise.

Statement

Criminal Cases Pending in High Courts and the Supreme Court

S.No.	Name of the High Court	as on 31.12.96	as on 31.12.97	as on 30.06.98
1.	Allahabad	140925	140925*	140925*
2.	Andhra Pradesh	3430	5564	6723
3.	Bombay	16254	18514	20315
4.	Calcutta	22593	29181	31970
5.	Delhi	10281	12884	12222
6.	Gauhati	4262	4459	4420
7.	Gujarat	16167	14965	15644
8.	Himachal Pradesh	3005	2604	2497
9.	J & K	4132	3572	3651
10.	Karnataka	6230	5270	4762
11.	Kerala	7520	9204	9706
12.	Madhya Pradesh	29642	32248	34117
13.	Madras	21167	22333	24352
14.	Orissa	5650	6641	7010
15.	Patna	19871	11856	13543
16.	Punjab & Haryana	29056	27963	24293
17.	Rajasthan	21685	19748	18072
18.	Sikkim	4	10	16
		361874	367941	374238

* indicates pendency of 31/12/96.

Supreme Court of India As On	No. of criminal cases pending
01.05.96	4586
01.05.97	3810
01.05.98	3394

Internet Connections on Demand

2865. SHRI T.R. BAALU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to provide internet connections on demand in four Metropolitan cities; and